

CP NO. 132 (ND)/11
RT No.41/2016

Vikas Garg & Anrs.

...Petitioners

Versus.

M/s James Hotels & Ors.

...Respondents

Present:- Mr.Vikas Garg in person for petitioner No.1,
Mr. S.K. Madan in person for petitioner No.2,
Mr.Gaurav Mankotia, Advocate for Mr. V K Sachdeva,
Advocate respondents No.1 to 7.
Ms. Poonam Verma, Advocate for respondent No.8.
Mr. Khajan Singh, Junior Technical Assistant,
from the office of Registrar of Companies, Chandigarh.

Mr. Gaurav Mankotia, Advocate has filed Power of Attorney for respondents No.1 to 7 along with the resolution of the Company and states that the previous advocate in this case for respondents No.1-7 was Mr. Nitish K Vasudeva and seeks time to file no objection from him. Let the needful be done by the next date.

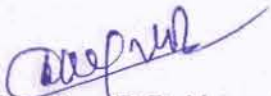
Mr. Khajan Singh, Junior Technical Assistant from the office of Registrar of Companies, Chandigarh has recorded his statement that Annual Return of respondent No.1 for the year ending 31.03.2012 has been brought. The official is directed to page mark the Annual Return and the same be taken on record. He is directed to bring Annual Return for the year ending 31.03.2011 on the next date for which he is bound down.

Learned counsel for respondents again seeks time to file reply to the main petition. Let the same be filed three days before of the date fixed with advance copy to the counsel opposite. The petitioner is directed to

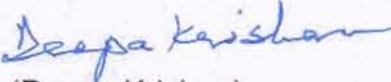
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supply a complete set of Paper Book to learned counsel for respondent No.8 and to also file two sets in the registry of the Bench within three days. The parties would furnish their email ids in the registry during course of the day.

Post the matter for 23.09.2016.


(Justice R.P. Nagrath)
Member (Judicial)

September 08, 2016


(Deepa Krishan)
Member (Technical)

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